

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5079

ANSWERED ON:13.08.2014

CORRUPTION UNEARTHED THROUGH RTI

Choudhary Shri Ram Tahal;Khaire Shri Chandrakant Bhaurao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether any suo-moto action has been taken in the cases of corruption unearthed through the Right to Information applications;
- (b) if so, the details thereof and the procedure being followed in this regard;
- (c) if not, the reasons therefor; and
- (d) the measures taken by the Government in the matter?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (d): Prompt action is taken on matter relating to cases of corruption brought to the notice of the Government whether through RTI or otherwise. However, no data is maintained centrally in relation to RTI cases.